

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).9571/2021

(Arising out of impugned final judgment and order dated 12-03-2021 in A482 No.5675/2021 passed by the High Court of Judicature at Allahabad)

DR. MADHUSUDAN REDDY-I & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sumit R. Sharma, AOR

For Respondent(s) Mr. Garvesh Kabra, AOR
Mr. Sattyam Pandey, Adv.

Mr. Abhishek, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. List after two weeks, on a Non-Miscellaneous day.
2. Interim order to continue till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)